

**GOVERNMENT OF INDIA**  
**MINISTRY OF LABOUR AND EMPLOYMENT**  
**LOK SABHA**  
**STARRED QUESTION NO. \*146**  
**TO BE ANSWERED ON 10<sup>TH</sup> MARCH, 2025**

**WELFARE OF WORKERS**

**\*146. SMT MALVIKA DEVI :**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the details of steps being taken by the Government to ensure that the people get employment in their hometowns so that they don't have to go to far off places to work;**
- (b) the manner in which the Government ensures that in case of a mishap, the body of workers is returned to the hometown as soon as possible and the family doesn't have to suffer; and**
- (c) the details of the steps being taken by the Government to ensure that pensions are given without much effort and running around to the families of those who lost their sole earning members?**

**ANSWER**

**MINISTER OF LABOUR AND EMPLOYMENT**  
**(DR. MANSUKH MANDAVIYA)**

**(a) to (c) : A Statement is laid on the Table of the House.**

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**STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. \*146 DUE FOR REPLY ON 10.03.2025 BY SMT. MALVIKA DEVI, M.P. REGARDING “WELFARE OF WORKERS”**

**(a) to (c): Employment generation coupled with improving employability of the youth is a priority of the Government. Accordingly, Government is implementing various employment generation schemes/ programmes. These inter-alia include Prime Minister’s Employment Generation Programme (PMEGP), Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY), Rural Self Employment and Training Institutes (RSETIs), Deendayal Antyodaya Yojana-National Urban Livelihoods Mission (DAY-NULM), Pradhan Mantri Mudra Yojana (PMMY), etc. The details of various employment generation schemes/programmes being implemented by the Government may be seen at [https://dge.gov.in/dge/schemes\\_programmes](https://dge.gov.in/dge/schemes_programmes).**

**Ministry of Labour and Employment, Government of India, is running the National Career Service (NCS) Portal which is a one-stop solution for providing career related services including jobs from private and government sectors, information on online & offline local job fairs, job search & matching (on the basis of residence, educational qualification, etc), career counselling, vocational guidance, information on skill development courses, skill/training programmes etc. through a digital platform [www.ncs.gov.in]. As on 28.02.2025, more than 4.7 crore vacancies have been mobilised on NCS Portal.**

**As per Section 16 (g) of Inter-State Migrant Workmen (Regulation of Employment and Conditions of Services) Act, 1979; “ 16. It shall be the duty of every contractor employing inter-State migrant workmen in connection with the work of an establishment to which this Act applies,- (g) in case of fatal accident or serious bodily injury to any such workman, to report to the specified authorities of both the States and also the next of kin of the workman”.**

**Further, in the Occupational Safety Health & Working Condition Code, 2020, provisions for inter-state migrant workers include suitable condition of work, in case of fatal accident or serious bodily injury, employer/ contractor has to report to the specified authorities of both the States and also to the next of kin of the worker, journey allowance once in a year, a toll free helpline number.**

**Significant improvement has been made by Employees’ Provident Fund Organisation (EPFO), Ministry of Labour and Employment (MoLE) in the system to ensure timely settlement of all pension cases including cases where the retired members shift to a different location. A Centralized Pension Payment System (CPPS) has also been approved by EPFO, MoLE which provides for crediting the pension directly to the bank account of the pensioner regardless of the jurisdiction under which he / she retires.**

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